

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 53/9/NCLT/AHM/2020

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.06.2021

Name of the Company:

Wires & Favriks (S.A) Ltd

V/s

Shree Rajeshwaranand Paper Mills Ltd

Section:

9 of the Insolvency & Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Aman Shankar appeared for Operational Creditor.

Learned Counsel Mr. Chaitanya Patel appeared for Corporate Debtor.

Learned Counsel for the Operational Creditor submitted that matter is settled and he has filed withdrawal purshis on Email. We recorded his statement. Since the matter is settled and Operational Creditor wish to withdraw the matter, permission is granted.

In view of this CP(IB) 53 of 2020 stands disposed of as withdrawn.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 2nd day of June, 2021

Prakash

(MADAN B GOSAVI)
MEMBER (JUDICIAL)